

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 123**  
**(IB)-694(PB)/2018**

**IN THE MATTER OF:**

L & Finance Ltd.

.... Applicant/petitioner

v.

Zillion Infraprojects Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 06.11.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the RP

Mr. Vinod Kumar Chaurasia & Mr. Hitesh Chopra,  
Advs. with Mr. Harish Taneja, RP

For the Applicant

Mr. Krishan Kumar & Mr. Haider Ali, Advs.

For the Respondent

Mr. Shahshwat Bhardwaj, Adv. on behalf of Ms. Anjali  
Sharma, Adv. for R-14

**ORDER**

**CA-2358(PB)/2019**

After removing all objection the application has now been listed.

Notice of the application to non applicant-respondents No. 1 to  
18 for 15.11.2019.

Service be effected by adopting all permissible modes  
email/speed post etc.

List on 15.11.2019.



## CA-2400(PB)/2019

The CoC in its 8<sup>th</sup> meeting held on 17.10.2019 have authorised the Resolution Professional to file the instant application and has passed the following resolution:-

“The Resolution Professional shall file an application to the Adjudicating Authority to extend the period of Corporate Insolvency Resolution Process to be completed within a period of three hundred and thirty days from the insolvency commencement date, including any extension of the period of corporate insolvency resolution process granted under this section and the time taken in legal proceedings in relation to such resolution process of the Corporate Debtor if instructed to do so by a Resolution passed at a meeting of Committee of Creditors by a Vote of **Sixty Six percent** of the voting share.”


2. A period of 270 days has come to an end on 02.11.2019 and reliance has been placed on the aforesaid resolution which has been carried out with 80% voting share of the CoC.
3. The period of 270 days has come to an end on 02.11.2019 and prayer made in this application is to extend the period by 60 days in accordance with the second proviso to Section 12(3) which postulates that the corporate insolvency resolution process is to be completed within a period of 330 days from the date of admission and 330 days are yet to be completed. Accordingly, we grant another 60 days period with effect from 02.11.2019. We hope that the CoC and the RP carry forward the Corporate Insolvency Resolution Process expeditiously before the extended period expires and file an appropriate application in that regard.
4. CA-2400(PB)/2019 stands disposed of.




**CA-1750(PB)/2019**

The Resolution Professional is required to highlight by filing affidavit that the CoC has been apprised of complete fact including the order passed by Arbitrator as well as by us on 16.10.2019. An impression has been created that CoC has not been apprised of all the facts with regard to the claim made by the applicant in arbitration proceedings. An affidavit be filed within one week with a copy in advance to the counsel opposite.

List for further consideration on 15.11.2019.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

06.11.2019  
Ritu Sharma